

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY

O.A. 1024/93

Smt. S.M.Pimputkar &  
Anr. ... Applicants

vs

Union of India  
Through Regional Provident  
Fund Commissioner & Ors. ... Respondents.

Coram : Hon'ble Shri M.Y.Priolkar, Member (A)

Shri R.R.Dalvi - Advocate for the applicants

Shri Ravi Shetty for  
Shri R.K.Shetty - Advocate for the respondents.

Tribunal's Order Dated 12-11-93  
(Per: Shri M.Y.Priolkar, Member(A))

Both the counsels state that in view of the directions given in the letter dated 11-11-93 by the Regional Provident Fund Commissioner, the grievance of the applicants has now been met. The direction given is to exercise the option as per judgement dated 8-10-93 in O.A. 1237/92. The applicants here are also similarly placed as the applicants in the case cited above. The learned counsel for the respondents states that the applicants in the present O.A. will be treated on par with the applicants in the earlier case and this Tribunal's judgement in that case will be made applicable to the present applicants also. In view of this no other directions is required to be given in the O.A. The O.A. is accordingly disposed of finally, with no order as to costs.

*by  
M.Y.Priolkar*  
(M.Y.Priolkar)  
Member(A)